

OA/93/87

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CORAM: HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

5-3-1987

Pending admission, Issue notice on the respondent returnable within 15 days of the date of this order why the ^{intrest} ~~suspension~~ allowance should not be paid if the applicant is under the suspension and the application is ~~not~~ admitted. The case is adjourned to 23rd March, 1987 for further direction.

P.H. Trivedi
(P.H. TRIVEDI)
VICE CHAIRMAN

J.M.J.
(P.M. JOSHI)
JUDICIAL MEMBER

OA/93/87

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CORAM: HON'BLE MR. P.H. TRIVEDI
HON'BLE MR. P.M. JOSHI

: VICE CHAIRMAN
: JUDICIAL MEMBER

23-3-1987

Admit. The respondent is directed to pay the subsistence allowance as already required under the rules. Pending finalisation of disciplinary proceedings. The respondent may reply within 45 days of the date of this order. ~~The case is adjourned to issue on 14/4/87.~~


(P.H. TRIVEDI)
VICE CHAIRMAN


(P.M. JOSHI)
JUDICIAL MEMBER

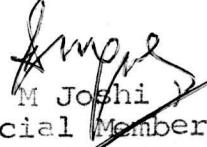
O.A./93/87

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CORAM : HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER

26/10/1987

Mr. I.S. Supehia learned counsel for the applicant present. At this stage, he states that he should be allowed to withdraw the application with a liberty to file a fresh one if necessary. Mr. Ajmera for the respondent present. He has no objection if the request is granted. The applicant is allowed to withdraw the application with a liberty to file a fresh one as and when necessary. Application stands disposed of as withdrawn.


(P M Joshi)
Judicial Member

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